

IN THE NATIONAL COMPANY LAW TRIBUNAL - NEW DELHI  
COURT-III

No. 71  
Date of Presentation of application for Copy 10/01/2020  
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Date of Delivery of Copy 10/12/2021

IB-ND/2019  
(CA No. 648/C-III/ND/19)

In the matter of:  
Ms. Pooja Kapoor and Ors.  
Vs.  
M/s. Magic Info Solutions Pvt. Ltd.

..PETITIONER  
..RESPONDENT  
DD/DIPAR/Court Officer  
National Company Law Tribunal  
New Delhi

SECTION  
Under Section 7 of IBC, 2016

Order delivered on 19.9.2019

Forum :  
Dr. Deepthi Mukesh,  
Hon'ble Member (Judicial),  
Shri Kapal Kumar Vohra,  
Hon'ble Member (Technical)

For the Petitioner/Financial Creditor : Mr. Piyush Singh Advocate, Mr. Aditya Parolia  
Advocate, Mr. Kumar Pradyuman Advocate,  
Ms. Kashish Sareen Advocate, Ms. Aditi Sinha  
Advocate, Mr. Krishan M.S. Advocate  
For the Respondent/Corporate Debtor : Mr. Mayank Goel Advocate  
For the intervener : Mr. Rishabh Jain, Advocate for R.P.

ORDER

CA No. 648/ND/2019 is application filed by AKP under Regulation 30 (A) IBBI CIRP Regulation for seeking withdrawal. The latest amendment dated 23<sup>rd</sup> July, 2019 specifies that the application can be withdrawn before formation of COC under Section 30 (A) (1) (a). The learned counsel for Resolution Professional states that though COC is not formed, one more claim was received after filing the present application from Mr. Vijender Jain and the said claim also is paid and satisfied by Corporate Debtor who had filed an application being IB-647/ND/2019 which now stands transferred to Court No. V coming up for hearing on 23<sup>rd</sup> September, 2019. In view of both the claims, Mr. Vijender Jain, present in person and conforms the claim amount received and matter being listed. Form-F from the applicants of the IB petition is also filed and annexed with the



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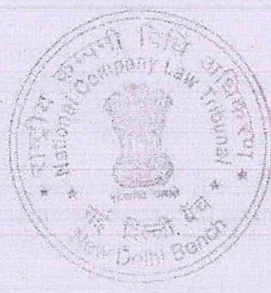
application. The learned counsel for the Financial Creditor as well as Corporate Debtor is present. In view of the submission made by learned counsel for Resolution Professional and confirmed by both the counsels and documents placed on record, CA is allowed thereby IB-1352/ND/2019 is allowed to be withdrawn and stands disposed of in terms of above order.

*-sd-*  
(M. K. Vohra)  
MEMBER (TECHNICAL)

*-sd-*  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Court-III  
19.9.2019

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*JM* 10.2.2020  
Deputy Registrar  
National Company Law Tribunal  
CGO Complex, New Delhi-110003

*JM* 10.2.2020  
DD/DR/AR/Court Officer  
National Company Law Tribunal  
New Delhi